

The 28th April 1948

No.L.774/47/5.—The following Act of the Assam Legislative Assembly having been assented to in His Majesty's name by the Governor, is hereby published for general information.

(Received the assent of the Governor on the 24th April 1948)

ASSAM ACT VIII OF 1948

THE ASSAM DEPUTY SPEAKER'S SALARY ACT, 1948

(Passed by the Assembly)

[Published in the Assam Gazette of the 5th May 1948]

An

Act to provide for the salary of the Deputy Speaker of the Assam Legislative Assembly.

Preamble. WHEREAS provision has been made by sub-section (4) of section 65 of the Government of India Act, 1935, as adapted under the India (Provisional Constitution) Order, 1947, for the determination of the salary of the Deputy Speaker of the Provincial Legislative Assembly by an Act of the Provincial Legislature ;

It is hereby enacted as follows :—

Short title. 1. (1) This Act may be called the Assam Deputy Speaker's Salary Act, 1948.

Commence-
ment.

(2) It shall come into force at once.

Salary of
Deputy
Speaker.

Prohibition
against prac-
tising any
profession,
drawing
salary as
member,
etc.

2. There shall be paid to the Deputy Speaker of the Assam Legislative Assembly a salary of Rupees three hundred per mensem.

3. The Deputy Speaker shall not,

(a) during the tenure of his office for which he draws salary, practise any profession or engage in any trade or undertake for remuneration any employment other than his duties as Deputy Speaker, and,

(b) while he draws salary for his office, be entitled to any salary as a member of the Assam Legislative Assembly.

Travelling
and daily
allowances.

4. The Deputy Speaker shall be entitled, while touring on public business, to travelling and daily allowances at such rates and upon such conditions as may be determined by rules by the Provincial Government.

Repeal.

5. The Assam Deputy Speaker's Salary Act, 1937, is hereby repealed. Assam Act
III of 1937.

S. M. LAHIRI,
Secy. to the Govt. of Assam, Legislative Department.